

create lots of problems. That is why, it came at such a time when both the Houses were adjourned. There was no other option left to Government. That is why, in order to be in consonance with the provisions of the Constitution, we wanted to have this before 31st May, 1994. That was the last limit which was laid down and that is why, this prayer had to be made. I cannot possibly say that hereafter such an occasion will not arise. If I say that then you may say, "you had given the assurance that you will not come before the House." So if any such situation, which is beyond the control of the Government, were to come all of a sudden, then we have to sometimes concede to such things. So far as this incident is concerned, at least I have no doubt in saying that we should have taken more than enough care to see that we were within the time limit. But we could not do that. In fact, I really feel that we should have avoided this.

SHRI CHANDRA JEET YADAV:  
Union Territories come under you. You should have known it.

MR. SPEAKER: I think, the Government appears to have taken note of the feelings of the Members. It is always better to avoid such an awkward situation. We expect and hope that that would be done in future.

[Translation]

SHRI NITISH KUMAR: You have spoken in a soft language.

[English]

MR. SPEAKER: Even with harsh words, you are not controllable.

The suggestion is:

"That leave be granted to introduce a Bill to provide for constitution and organisation of municipalities in the Urban areas of Manipur and for matters connected therewith and incidental thereto."

*The Motion was adopted.*

SHRIMATI SHEILA KAUL: I introduce the Bill.

15.24 hrs.

EXPLANATORY STATEMENT  
GIVING REASONS FOR  
IMMEDIATE LEGISLATION BY  
THE MANIPUR MUNICIPALITIES  
ORDINANCE

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): I beg to lay on the Table an Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Manipur Municipalities Ordinance, 1994.

15.24 1/2 hrs.

PUNJAB MUNICIPAL  
CORPORATION LAW  
(EXTENSION TO CHANDIGARH)  
BILL

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to

[Shri S.B. Chavan]

move for leave to introduce a Bill to provide for the extension of the Punjab Municipal Corporation Act, 1976 to the Union Territory of Chandigarh.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to provide for the extension of the Punjab Municipal Corporation Act, 1976 to the Union Territory of Chandigarh."

Do we have to discuss this?

[Translation]

SHRI LAL K. ADVANI (Gandhinagar): Mr. Speaker, Sir, it should be made clear whether in addition to 10 members, other 9 members shall be officials or nominated? Basically, it should be changed.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, 10 members shall be elected and 9 members shall be nominated. What is this model of democracy which is being set up in Chandigarh? It is good that an initiative is being taken in this direction. But it should not be that we are confronted with obstacles at the very first step. Sir, it is not acceptable to this House. The hon. Home Minister should reconsider it.

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Speaker, Sir, in the original Act there was a provision of 40 and 50 members but the Government has cut it down to ten elected and nine nominated members. It is not proper. Further, they have also been given the right to vote which is absolutely against parliamentary convention. It is not proper because it is not consistent with its original spirit.

PROF. PREM DHUMAL (Hamirpur): Sir, I would like to say one more thing. This Bill provides for the extension of this Act to Chandigarh. There are several Municipal Corporations in Punjab and each has a population of about five lakh. But there, 30 Councillors are elected to each corporation. However, the population of Chandigarh is much more than these Corporations. Here, you have provided ten elected and nine nominated members. Suppose, one or two members of a ruling party are elected, that party will nominate other nine members and in this way it can grab the posts of Mayor and Deputy Mayor. As Atalji has said what type of a model is being evolved for Chandigarh? Jhuggi-Jhonpari clusters have also come up there. Therefore, do not opt for this type of model. It should be changed or modified.

SHRI LAL K. ADVANI: This is all being done in the name of local administration.

[English]

And particularly in the case of Chandigarh this is all being done in the name of self-governance. You should also note that Chandigarh does not have an Assembly.

[Translation]

Chandigarh has been striving on this point that it should have one representative in the administration. Though you are doing it for the first time yet it is bureaucracy dominated in that way also.

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh): Sir, after the introduction

of the Bill, I do intend to move an amendment and I am confident that the hon. Minister would take that into consideration and all those points which arise subsequently after the introduction when we discuss that. The opportunity has to be given to us.

[Translation]

SHRI LAL K. ADVANI: Basically, this notion is wrong. It should not have been introduced this way.

[English]

SHRI S.B. CHAVAN: Sir, may I explain the position? Sir, with great difficulty we have been able to persuade both the Government of Punjab as well as the Government of Haryana. This is a disputed territory and both the State Governments are having some kind of a claim on this city. Both were, in fact, totally opposed to any kind of a local body status being given for Chandigarh. But I quite see the point that the strength of the local representatives need to be increased. If I have to justify, I can definitely say that in the MCD, for every 60,000 population, we are giving representation to one member. And if the same proportion is to be made applicable in the case of Chandigarh, it fits in completely. But I will not exactly go on this logic. I concede that some kind of an amendment will be necessary at an appropriate stage. At this stage, I would not like to commit myself.

[Translation]

PROF. PREM DHUMAL: Sir, the hon. Minister has quoted only MCD but we are going to extend Punjab Act to Chandigarh. As I have said earlier, in

Punjab, there are 30 elected members for a population of 5-6 lakh. In this way, he is creating an anomaly. Further, he has said one surprising thing that Chandigarh is a disputed territory. The Hon. Member Shri Pawan Kumar Bansal has been elected from this Constituency. Is the population of this parliamentary constituency, on the basis of the number of voters, is less in comparison with the population of a constituency in Punjab or Haryana? When a M.P. can represent Chandigarh, why cannot a Municipal Councillor?

[English]

SHRI JAGMEET SINGH BRAR (Faridkot): Many times we have said that we are going to hand over Chandigarh to Punjab. On several occasions the hon. Home Minister has stated during his visit to Punjab and even in the House...

MR. SPEAKER: How is this relevant?

SHRI JAGMEET SINGH BRAR: I just want to ask him....

MR. SPEAKER: Should we be allowed to ask questions which are not on this point?

SHRI JAGMEET SINGH BRAR: The other question which is relevant to this is, at that time it was decided that if it is handed over to Punjab or Haryana, the Assembly will be extended and these seats will be again included in the State to which it is given. What is the spirit of the Rajiv-Longowal Accord? I am sorry to say this. Most humbly I would remind the hon. Home Minister that he himself has assured this several times.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the extension of the Punjab Municipal Corporation Act, 1976 to the Union Territory of Chandigarh."

*The Motion was adopted.*

SHRI S.B. CHAVAN: I introduce the Bill.

move for leave to introduce a Bill to provide for the establishment of the New Delhi Municipal Council and for matters connected therewith or incidental thereto.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to provide for the establishment of the New Delhi Municipal Council and for matters connected therewith or incidental thereto."

*[Translation]*

15.33 hrs.

EXPLANATORY STATEMENT  
GIVING REASONS FOR  
IMMEDIATE LEGISLATION BY  
THE PUNJAB MUNICIPAL  
CORPORATION LAW  
(EXTENSION TO CHANDIGARH)  
ORDINANCE

*[English]*

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Punjab Municipal Corporation Law (Extension to Chandigarh) Ordinance, 1994.

SHRI B.L. SHARMA 'PREM' (East Delhi): I would like to submit that Delhi is a metropolitan city. There is MCD on the one hand and NDMC, on the other. When elections to MCD can be held and the elected representatives can perform their duties, then I strongly oppose the stand of the Government not to hold election to NDMC. This is an undemocratic step.

SHRI LAL K. ADVANI (Gandhinagar): I would like to add that holding elections would have been a better step. But it is provided that there would be six nominated representatives—5 nominated and one presiding officer. Further, there will be five public representatives. Among them will also be elected MLAs of NDMC. But, it should be just opposite.

15.33½ hrs.

NEW DELHI MUNICIPAL  
COUNCIL BILL\*

*[English]*

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to

*[English]*

At least the Chairman of the NDMC should be a representative of the people. Even before elections can be introduced, that would be an ideal situation. But this kind of lopsided arrangement in the Bill today is not right.